

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT JUDGES - Transfers and Postings of District and Sessions Judges - ORDERS - ISSUED.

ROC.NO.2485/2022-B.SPL.

NOTIFICATION NO.257 -B.SPL.

DATED: 17.06.2022.

READ:

The High Court is pleased to pass the following Transfers and Postings of District and Sessions Judges:-

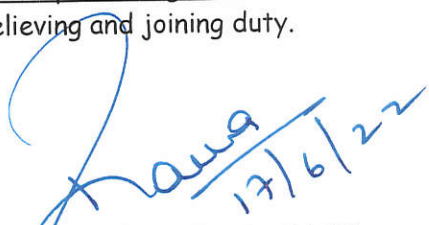
The District and Sessions Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of his post and also the posts which he had been holding in full additional charge, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get himself relieved and proceed to his new station and take charge of his respective post and also the posts which his/her predecessor is holding full additional charge, from the officer mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri K.Kalayan Chakravarthy, III Addl.Chief Judge, City Civil Court, Hyderabad.	III Addl. District and Sessions Judge-cum-II Addl. Metropolitan Sessions Judge-cum-Prl. Family Court, Medchal-Malkajgiri District at Kukatpally.	XI Additional Chief Judge, City Civil Court, Hyderabad.	II Additional District and Sessions Judge-cum-I Additional Metropolitan Sessions Judge-cum-II Additional Family Court, Medchal-Malkajgiri District at Medchal.

In case, the above officer from whom he has to take charge or to whom he has to handover charge, is either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Chief Judge, shall make alternative arrangements under intimation to the High Court.

The officer under transfer and posting is directed to hold the court proceedings of the courts to which the officer is holding full additional charge if any, atleast once in a week, if the full additional charge court is located far away from the station in which the officer is posted as per Circular ROC.No.5523/WRC., dated 25.11.2003.

- NOTE:
1. The officer shall get himself relieved from the present post(s) and join in the new post(s) with immediate effect.
 2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.


17/6/22
REGISTRAR (VIGILANCE)

To

1. The officer and incharge officer concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The III Addl.Chief Judge, City Civil Court, Hyderabad.
6. The III Addl. District and Sessions Judge-cum-II Addl. Metropolitan Sessions Judge-cum-Prl. Family Court, Medchal-Malkajgiri District at Kukatpally.
7. The XI Additional Chief Judge, City Civil Court, Hyderabad.
8. The II Additional District and Sessions Judge-cum-I Additional Metropolitan Sessions Judge-cum-II Additional Family Court, Medchal-Malkajgiri District at Medchal.
9. The District Treasury Officer, Medchal-Malkajgiri District.
10. The Pay and Accounts Officer, Hyderabad.